

RATIFIED

Minutes of M.No.32/09 held on 04.11.2008 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.32/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 04.11.2008 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. Gajraj Singh, Sr. D.O.		23063321	DHI
2..	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
4.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(SSI)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that DES-II Section has wrongly transferred the subject case to NC-VI whereas the case pertains to NC-I and DES-VI Section transferred this case without quoting their NC decision and forwarding the case file. The committee accordingly decided to call for the case file form DES-VI and forward the firm's application to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008			

2	Case No.:5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that subject case was transferred by DES-VI Section without quoting NC decision and forwarding the case file. The committee accordingly decided to call for the case file form DES-VI and forward the firm's application to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

3	Case No.:4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470	Defer Date:

		24.01.2008	23.12.2008
Decision : The Committee noted that subject case was transferred by DES-VI Section without quoting NC decision and forwarding the case file. The committee accordingly decided to call for the case file form DES-VI and forward the firm's application to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008			

4	Case No.:2/2/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/81/050/00696/AM08/	RLA File :07/24/040/00825/AM08/	Lic.No/Date:0710056335 11.03.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.12.2008,			

5	Case No.:54/2/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/81/050/00748/AM08/	RLA File :24/80/040/00011/AM08/	Lic.No/Date:2410020861 25.03.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.12.2008.			

6	Case No.:19/17/84-ALC3/2008	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case reverted back to RA
	HQ File :01/84/050/00205/AM09/	RLA File :03/95/040/00158/AM09/	Lic.No/Date:0310472594 30.05.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

7	Case No.:3/13/81-ALC2/2008	Party Name:MANVIUDYOG	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case Approved
	HQ File :01/81/050/00156/AM09/	RLA File :31/24/040/00045/AM09/	Lic.No/Date:3110034058 17.06.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word "Dia 15 MM" may be prefixed in the description of import item and its quantity may be reduced to 26745 kg. inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

8	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.12.2008.			

9	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. However, it was also noticed that how the case was listed before NC –I when the file was opened under the head of 81 which pertains to NC-II. The Committee, therefore, decided to seek this clarification from NIC and remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.12.2008.			

10	Case No.:8/18/84-ALC3/2008	Party Name:RADIANT INDUSTRIES (PP. VIJAY V. JADHAV)	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 23.12.2008.			

11	Case No.:2/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01182/AM09/	RLA File :61/24/040/00040/AM09/	Lic.No/Date:6110000225 07.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

12	Case No.:1/32/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission			

of comments. The case may be re-listed on 23.12.2008.

13	Case No.:6/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01186/AM09/	RLA File :03/95/040/00541/AM09/	Lic.No/Date:0310490271 14.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

14	Case No.:3/32/80-ALC2/2008	Party Name:ANAND EXPORTS	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01183/AM09/	RLA File :06/24/040/00037/AM09/	Lic.No/Date:0610014410 15.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(SS)I for examination and submission of comments. The case may be re-listed on 23.12.2008.			

15	Case No.:4/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01184/AM09/	RLA File :07/24/040/00319/AM09/	Lic.No/Date:0710060422 15.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

16	Case No.:5/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01185/AM09/	RLA File :07/24/040/00321/AM09/	Lic.No/Date:0710060423 15.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

17	Case No.:7/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01187/AM09/	RLA File :61/24/040/00041/AM09/	Lic.No/Date:6110000226 15.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

18	Case No.:12/32/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01192/AM09/	RLA File :31/24/040/00182/AM09/	Lic.No/Date:3110035794 15.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

19	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

20	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

21	Case No.:10/32/80-ALC2/2008	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01190/AM09/	RLA File :04/24/040/00168/AM09/	Lic.No/Date:0410099220 16.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

23	Case No.:13/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01193/AM09/	RLA File :61/24/040/00043/AM09/	Lic.No/Date:6110000229 17.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

24	Case No.:14/32/80-ALC2/2008	Party Name:SAFEX FIRE SERVICES LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01194/AM09/	RLA File :03/95/040/00573/AM09/	Lic.No/Date:0310490865 17.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(SS)I for examination and submission of comments. The case may be re-listed on 23.12.2008.			

25	Case No.:15/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01195/AM09/	RLA File :03/95/040/00555/AM09/	Lic.No/Date:0310490893 17.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

26	Case No.:16/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01196/AM09/	RLA File :03/95/040/00556/AM09/	Lic.No/Date:0310490899 17.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

27	Case No.:17/32/80-ALC2/2008	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01197/AM09/	RLA File :03/94/040/00618/AM09/	Lic.No/Date:0310490931 17.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

28	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

29	Case No.:20/32/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01200/AM09/	RLA File :05/24/040/00454/AM09/	Lic.No/Date:0510229541 20.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(SSi) for examination and submission of comments. The case may be re-listed on 23.12.2008.			

30	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

31	Case No.:22/32/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01202/AM09/	RLA File :05/24/040/00461/AM09/	Lic.No/Date:0510229572 20.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & (DC(SSi) for examination and submission of comments. The case may be re-listed on 23.12.2008.			

32	Case No.:23/32/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01203/AM09/	RLA File :05/24/040/00462/AM09/	Lic.No/Date:0510229573 20.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(SSi) for examination and submission of comments. The case may be re-listed on 23.12.2008.			

33	Case No.:19/32/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01199/AM09/	RLA File :02/24/040/00177/AM09/	Lic.No/Date:0210118695 21.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

34	Case No.:24/32/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01204/AM09/	RLA File :31/21/040/00249/AM09/	Lic.No/Date:3110035849 21.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007 with the advice that value addition may be examined after taking into account all inputs including the other imported inputs. The Regional Authority may take necessary action accordingly.			

35	Case No.:25/32/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01205/AM09/	RLA File :31/21/040/00247/AM09/	Lic.No/Date:3110035850 21.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007 with the advice that value addition may be examined after taking into account all inputs including the other imported inputs. The Regional Authority may take necessary action accordingly.			

36	Case No.:26/32/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01206/AM09/	RLA File :31/21/040/00251/AM09/	Lic.No/Date:3110035851 21.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007 with the advice that value addition may be examined after taking into account all inputs including the other imported inputs. The Regional Authority may take necessary action accordingly.			

37	Case No.:27/32/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01207/AM09/	RLA File :31/21/040/00250/AM09/	Lic.No/Date:3110035852 21.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007 with the advice that value addition may be examined after taking into account all inputs including the other imported inputs. The Regional Authority may take necessary action accordingly.			

28	Case No.:29/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01209/AM09/	RLA File :61/24/040/00042/AM09/	Lic.No/Date:6110000232 21.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

39	Case No.:28/32/80-ALC2/2008	Party Name:WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01208/AM09/	RLA File :07/24/040/00389/AM09/	Lic.No/Date:0710060561 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

40	Case No.:30/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01210/AM09/	RLA File :07/24/040/00379/AM09/	Lic.No/Date:0710060602 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

41	Case No.:31/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01211/AM09/	RLA File :07/24/040/00378/AM09/	Lic.No/Date:0710060603 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore,			

decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.

42	Case No.:32/32/80-ALC2/2008	Party Name:WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01212/AM09/	RLA File :07/24/040/00384/AM09/	Lic.No/Date:0710060605 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

43	Case No.:33/32/80-ALC2/2008	Party Name:WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01213/AM09/	RLA File :07/24/040/00393/AM09/	Lic.No/Date:0710060606 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

44	Case No.:34/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01214/AM09/	RLA File :07/24/040/00410/AM09/	Lic.No/Date:0710060607 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

45	Case No.:35/32/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01215/AM09/	RLA File :07/24/040/00366/AM09/	Lic.No/Date:0710060609 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

46	Case No.:36/32/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01216/AM09/	RLA File :07/24/040/00405/AM09/	Lic.No/Date:0710060610 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda,			

items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

47	Case No.:37/32/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01217/AM09/	RLA File :07/24/040/00403/AM09/	Lic.No/Date:0710060611 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

48	Case No.:38/32/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01218/AM09/	RLA File :07/24/040/00370/AM09/	Lic.No/Date:0710060614 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

49	Case No.:39/32/80-ALC2/2008	Party Name:KOHLI AUTOMOBILES PVT.LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01219/AM09/	RLA File :05/24/040/00455/AM09/	Lic.No/Date:0510229799 22.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

50	Case No.:40/32/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01220/AM09/	RLA File :03/95/040/00579/AM09/	Lic.No/Date:0310491629 23.10.2008	Defer Date: 23.12.2008

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.

51	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

52	Case No.:42/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01222/AM09/	RLA File :05/24/040/00474/AM09/	Lic.No/Date:0510229880 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

53	Case No.:43/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01223/AM09/	RLA File :05/24/040/00475/AM09/	Lic.No/Date:0510229883 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

54	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

55	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission			

of comments. The case may be re-listed on 23.12.2008.

56	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

57	Case No.:47/32/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01227/AM09/	RLA File :31/24/040/00196/AM09/	Lic.No/Date:3110035889 23.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP/DC(SS) for examination and submission of comments. The case may be re-listed on 23.12.2008.			

58	Case No.:48/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01228/AM09/	RLA File :03/94/040/00675/AM09/	Lic.No/Date:0310491696 24.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

59	Case No.:49/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01229/AM09/	RLA File :03/94/040/00676/AM09/	Lic.No/Date:0310491730 24.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

60	Case No.:53/32/80-ALC2/2008	Party Name:FLOWERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01233/AM09/	RLA File :32/24/040/00036/AM09/	Lic.No/Date:3210038997 24.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to			

RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

61	Case No.:54/32/80-ALC2/2008	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01234/AM09/	RLA File :32/24/040/00037/AM09/	Lic.No/Date:3210038999 24.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

62	Case No.:50/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01230/AM09/	RLA File :03/94/040/00717/AM09/	Lic.No/Date:0310492142 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

63	Case No.:51/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01231/AM09/	RLA File :03/94/040/00714/AM09/	Lic.No/Date:0310492145 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

64	Case No.:52/32/80-ALC2/2008	Party Name:VIRGO ENGINEERS LIMITED	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01232/AM09/	RLA File :31/24/040/00202/AM09/	Lic.No/Date:3110035913 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

65	Case No.:55/32/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01235/AM09/	RLA File :11/24/040/00029/AM09/	Lic.No/Date:1110018797 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT/DOT for examination and submission of comments. The case may be re-listed on 23.12.2008.			

66	Case No.:56/32/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01236/AM09/	RLA File :11/24/040/00046/AM09/	Lic.No/Date:1110018798 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT/DOT for examination and submission of comments. The case may be re-listed on 23.12.2008.			

67	Case No.:57/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01237/AM09/	RLA File :11/24/040/00035/AM09/	Lic.No/Date:1110018800 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP/DOT for examination and submission of comments. The case may be re-listed on 23.12.2008.			

68	Case No.:58/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01238/AM09/	RLA File :11/24/040/00047/AM09/	Lic.No/Date:1110018802 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DOT for examination and submission of comments. The case may be re-listed on 23.12.2008.			

69	Case No.:59/32/80-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01239/AM09/	RLA File :05/24/040/00463/AM09/	Lic.No/Date:0510230010 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:32/80-ALC2/2008 04 11 2008	Status:Case deferred
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70	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(SS)I for examination and submission of comments. The case may be re-listed on 23.12.2008.			

71	Case No.:61/32/80-ALC2/2008	Party Name:FRONTLINE PRECISIONS PVT LTD	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01241/AM09/	RLA File :07/24/040/00398/AM09/	Lic.No/Date:0710060773 29.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 23.12.2008.			

72	Case No.:62/32/80-ALC2/2008	Party Name:FLAT PRODUCTS EQUIPMENTS (I) LTD.,	Meet No/Date:32/80-ALC2/2008 04.11.2008	Status:Case deferred
	HQ File :01/80/050/01242/AM09/	RLA File :03/94/040/00700/AM09/	Lic.No/Date:0310492220 29.10.2008	Defer Date: 23.12.2008
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 23.12.2008.			

Case No. A/R-38	M/s. Doshion Ltd	HQ F.No.01/80/162/1412/AM07/DES.I	Lic.No. & Date
Meeting No.32/09	Ahmadabad	RA F.No.08/24/40/264/AM07	0810063495
Date: 04.11.2008		Ratification of norms	dt.09.03.2007

The case regarding revision of norms for the aforesaid authorization which were already ratified by the NC in its meeting No. 11/09 held on 10.06.2008 has been considered by the Committee based on a representation of the firm and the information available on file. The representative of DIPP present in the meeting informed the background of the case. The Committee noted that the firm was earlier called for PH in the NC meeting held on 22/1/2008 to seek the details of export products and the basis of working out the requirement of import items which were not clear. After discussions with firm's representative, descriptions of export products at Sl. Nos 1,2, 4 & 7 were modified.

The Committee also took note of the facts reported by the firm that they had completed 100 % export obligation before communication of NC decision and, export documents can not be changed at this stage and accordingly they have requested for the followings:

1. To delete the words " Capacity 130 cubic meters" with the description of export product at Sl.No 3.
2. To delete the words " Dosing Tank" with the description of export product at Sl.No 7.

Keeping in view that the firm had completed exports before communication of NC decision to them for modification in the descriptions of export products, Norms committee may delete the words "Capacity 130 cubic meters" with the description of export product at Sl.No 3. However, firms request for deletion of words "Dosing Tank" with the description of export product at Sl.No 7 may not be accepted as the original description of this export product namely, "Poly Electrolyte" does not constitute an

equipment/macninery.

Regarding granting of wastages on import items at Sl.Nos 5,6 & 7, as firm had calmed a wastage of 2 % as also indicated in their letter dated 10th December, 2007 and as normally it is not possible to have Nil wastage on these inputs, a wastage of 2 % was granted to them as per the standard practice. However, if the firm is not interested in any wastage on import items at Sl.Nos 5,6 & 7, the same may be allowed as 1.0 Mtr/Mtr content in the export products

The Regional Authority may take necessary action accordingly.

Case No. A/R-39	M/s. Manatec Electronics Pvt. Ltd., Pondicherry	HQ F.No.01/80/50/994/AM.07/DES.I	Lic.No. & Date
Meeting No.32/09		RA F.No.25/24/40/3/AM08	2510001789
Date: 04.11.2008		Ratification of norms	dt.30.11.2006

The case regarding ratification of norms for the aforesaid authorization has been considered by the Committee based on a representation of the firm and information available on file. The Committee noted that the NC has rejected this case earlier due to non submission of information on time. However, on perusal of the clarification of the firm it emerged that the subject authorization may be covered under GN-4 for the engineering products. Accordingly, Committee decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-40	M/s. Auto Comp India P. Ltd., Nasik	HQ F.No.01/80/50/343/AM.08/DES.I	Lic.No. & Date
Meeting No.32/09		RA F.No.31/24/40/00195/AM08	3110030840
Date: 04.11.2008		Ratification of norms	dt.20.09.2007

The case regarding ratification of norms for the aforesaid authorization has been considered by the Committee based on a representation of the firm and information available on file. The Committee noted that the NC has rejected this case earlier due to non submission of information on time. However, on perusal of the clarification of the firm it emerged that similar authorization of the same firm were ratified by the NC during recent past. The Committee accordingly decided to examine the case on file and ratify the norms of the subject advance authorization also based on the earlier NC decisions with the approval of Chairman NC-I.

The Regional Authority may take necessary action accordingly.

Case No. B-7	M/s. Larsen & Toubro, Mumbai	HQ F.No.01/80/162/772/AM09/DES.I	Lic.No. & Date
Meeting No.32/09		RA F.No.03/95/40/526/AM09	NIL
Date: 04.11.2008		Ratification of norms	

The case regarding to ratification of norms with reference to an application filled by the applicant firm for issuance of adv. Authorization for a CIF value of more than 100 crore in terms of para 4.8 of Handbook of Procedures Vol.I was considered by the Committee. The Committee decided to refer the copy of firm's application to DIPP for examination and submission of comments. The case may be relisted on 23.12.2008.

Case No. C-82	M/s. International Tractors Ltd; Hoshiarpur (PB)	HQ F.No.01/80/162/244/AM.07/DES.I	Lic.No. & Date
Meeting No.32/09		F.No.Adv.-101/AM05/LIC/LDH	3010038882 Dt.1.12.2004 &
Date: 04.11.2008		Clubbing of advance Licences.	3010044631 dt.10.11.2005

The case regarding clubbing of two advance authorizations obtained for single export obligation was considered by the Norms Committee based on the representations of the firm and reports submitted by the RA. The Committee noted that two Advance Authorizations were issued in this case against export of 75 tractors. Two advance

authorizations were obtained by the exporter for import of components on net-to-net basis against same export quantity of 75 tractors. Instead of applying for amendment in firms licence for inclusion of additional components, the exporter applied for a second licence, which was granted. The RA had no knowledge that the second licence was obtained against the E.O. imposed against the earlier licence.

Keeping in view of the facts that the firm has applied for the balance quantity of imported components in the second authorization to fulfill the EO for the original 75 tractors, which can be permitted as per GN-4 for the engineering products with accountability clause, the Committee decided to refer the case to PRC for clubbing of two licences with waiver of EO for the second license.

(S.K. Jain, D.O., DIPP)
Member

(Gajraj Singh, Sr. D.O., DHI)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman